

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF India Steel Works Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s India Steel Works Limited
2.	Date of incorporation of corporate debtor	15/04/1987
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24310MH1987PLC043186
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: India Steel Works Complex Zenith Compound, Khopoli, Maharashtra, India, 410203
6.	Insolvency commencement date in respect of corporate debtor	08-05-2024 (Intimation received on 09-05-2024)
7.	Estimated date of closure of insolvency resolution process	05-11-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vallabh Narayandas Sawana (IBBI/IPA-001/IP-P-02652/2022-2023/14114)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Building No. 11, Flat No. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (E), Kalyan, District-Thane 421 605, Maharashtra, India. Email ID- vallabhsawana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	irp.indiasteel@gmail.com
11.	Last date for submission of claims	25-05-2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NIL 2. NIL 3. NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Email ID: irp.indiasteel@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Corporate Debtor M/s India Steel Works Limited on 08-05-2024.

The creditors of M/s India Steel Works Limited, are hereby called upon to submit their claims with proof on or before 25-05-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Mr. Vallabh Narayandas Sawana

IBBI/IPA-001/IP-P-02652/2022-2023/14114

Date: 11-05-2024

Place: Mumbai

जाहीर सूचना

(संस्थांचे) एकत्रीकरण त्यांची मालमत्ता व जबाबदाऱ्या यांचे हस्तांतरण संस्थेचे रूपांतर त्यांची विभागणी यामुळे ज्यांच्या हितसंबंधाना बाधा येईल अशा सदस्यांना घनकौना व इतर व्यक्तींना ध्यावयाची नोटीस.

चारकोप धन्वंतरी सहकारी गृहनिर्माण संस्था मर्यादित, प्लॉट क्र. १२२, आर एस सी ११, सेक्टर नं.२, चारकोप, कांदिवली पश्चिम, मुंबई ४०००६७, या संस्थेचा नोंदणी क्र. बी.ओ.एम. (डब्ल्यू-आर) एच.एस.जी. (टी.सी.) २४४१/१९८६-१९८७ दि. २६.१२.१९८६ असा असून सदर डिक्लीअर संस्थेचे नोंदणीकृत कार्यालय आहे. महाराष्ट्र सहकारी संस्था अधिनियम १९९० चे कलम १७ पोटकलम (जे) च्या परंतुकाची खंड (ओ) अन्वये आवश्यक असल्याप्रमाणे सर्व सदस्य/धनको/आणि हितसंबंध असलेल्या व्यक्ती यांस नोटीस देण्यात येते की, उपनिबंधक सहकारी संस्था मुंबई पश्चिम उपनगर, मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ म्हाडा, मुंबई पत्ता - गृहनिर्माण भवन, रु.नं. २११, १ मजला, वॉर्ड पूर्व, मुंबई ४०००५१ यांची संमती मिळाल्यानंतर आणि संस्थेच्या दिनांक ०५.०५.२०२४ रोजी भरलेल्या विशेष सर्व साधारण सभेत तथा अर्थाचा प्रारंभिक टावर मंजूर करण्यात आल्यानंतर आपली मालमत्ता व जबाबदाऱ्या चारकोप कबिता सहकारी गृहनिर्माण संस्था मर्यादित प्लॉट नं. १३४, आर एस सी ११, सेक्टर नं.२, चारकोप, कांदिवली पश्चिम, मुंबई ४०००६७, या संस्थेचा नोंदणी क्र. बी.ओ.एम. (डब्ल्यू-आर) एच.एस.जी. (टी.सी.) २४४०/१९८६-१९८७ दि. ०८.०१.१९८७ ह्या कायम ठेकान तसेच सदर संस्थांच्या नावाने बदल करून "चारकोप धन्वंतरी कबिता सहकारी गृहनिर्माण संस्था मर्यादित" प्लॉट क्र. १३२ व १३४, आर एस सी ११, सेक्टर नं.२, चारकोप, कांदिवली पश्चिम, मुंबई ४०००६७, या संस्थेत एकत्रीकरण करण्याचे ठरविले आहे.

नियोजित एकत्रीकरण, मालमत्ता व जबाबदाऱ्या यांचे हस्तांतरण यामुळे जिच्या हितसंबंधावर परीणाम झाला आहे अशा कोणत्याही व्यक्तीस या नोटीसच्या तारखेपासून एक महिन्याच्या आत संस्थेच्या कार्यालयाकडे आपल्या कोणत्याही हरकती असल्यास या पाठविण्याचा आणि नवीन संस्थांपैकी कोणत्याही संस्थेचा सदस्य होण्यासंबंधी निवड करण्याचा, आपला अधिकार कळविण्याचा, एकत्रीकरण केलेल्या संस्थेतील आपले सदस्यत्व चालू ठेवण्याचा, आपल्या शेअर्सची हितसंबंधाची किंवा येथे असलेल्या रकमेची मागणी करण्याचा अधिकार आहे. एका महिन्याच्या आत निवड करण्यासंबंधीचा कोणताही अधिकार चालविण्यात आला नाही आणि कोणताही हरकत आली नाही तर हितसंबंधी व्यक्तीची त्या निर्णयास मान्यता आहे असे समजण्यात येईल.

दिनांक : ११.०५.२०२४

जाहीर सूचना

सूचना याद्वारे देण्यात येते की, (१) याखालील लिखित परिशिष्टात अधिक तपशीलवारपणे विवर्णित माहिती विभागणाऱ्या सी.एस. क्र. ५ (भाग) धारक जमीन, मोजमापित १५२६.६४ चौरस मीटर्स ("सदर जमीन") चे ते सर्व भाग आणि विभाग सह (२) माहिती विभागणाऱ्या सीएस क्र. १५ (भाग) आणि १६ (भाग) धारक लहान तुकडा जमीन, मोजमापित १२५२.०७ चौरस मीटर्स ("लहान तुकडा जमीन"), सदर जमीनीसह लहान तुकडा जमीन, एकूण २७७८.७१ चौरस मीटर्स किंवा आसपास आदर्श नगर, वरळी कालनी, मुंबई - ४०००३० येथे स्थित, च्या संदर्भात तिचा उप-भाडेपट्टा अधिकाकारिता **मातृछाया को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड** (नोंदणी क्र. एमव्हीएम/एमएचएडीबी/ एचएसजी/(टीओ)/(टीसी)/१२३३६/२०१३-१४ धारक १ जून २०१३ रोजीस महाराष्ट्र सहकारी संस्था कायदा, १९६० अंतर्गत नोंदणीकृत एक सहकारी गृहनिर्माण संस्था) ("सोसायटी") जिचे नोंदणीकृत कार्यालय येथे इमारत क्र. ४२, आदर्श नगर, वरळी, मुंबई - ४०००३० चे हक्क, नामाधिकार आणि हितसंबंधासाठी आमच्या अशीलानी आम्हाला सूचित केले आहे, सदर जमीनवर तळ अधिक तीन मजले समाविष्टीत विलिंडिंग क्र. ४२ अशी ज्ञात एक इमारत उभी आहे ("सदर इमारत"). सदर जमीन, सदर लहान तुकडा जमीन सह सदर इमारत एकत्रितरित्या "सदर मालमत्ता" म्हणून उद्देह केला जाईल. सोसायटीमध्ये ७२ सदसिका असून मध्ये ७२ सदस्य असल्याची माहिती आम्हाला देण्यात आली आहे.

आम्हाला कळविण्यात आले आहे की, सदर जमीन बृहन्मुंबई महानगरपालिका ("एमसीजीएम") सदर जमीन आणि लहान तुकडा जमीनीचे मालक आहे आणि मुंबई गृहनिर्माण आणि क्षेत्र विकास प्राधिकरण ("म्हाडा") सदर जमीन आणि लहान तुकडा जमीनीचे पट्टेदार आहेत.

आम्हाला पुढे कळविण्यात आले आहे की, उपनिबंधक, सहकारी संस्था, म्हाडा बोर्ड मुंबई यांनी जारी केलेल्या १ जून २०१३ च्या विभाजन आदेशानुसार आदर्श नगर श्रमिक को-ऑप हाऊसिंग सोसायटी लि. मधून सोसायटीचे विभाजन करून सोसायटीची स्थापना करण्यात आली आहे. सर्व व्यक्ती/हक्कदार यांना सदर मिळकतीवर किंवा पैकी किंवा मध्ये किंवा कोणत्याही भागासंबंधित वादप, विक्री, हस्तांतरण, अभिहस्तांतरण, अटलबंदन, शुल्क, बोजा, वहिवाट, उप-वहिवदा, भाडेपट्टा, पोटाभाडेपट्टा, परवाना, गहाण (समतुल्य किंवा अन्यथा), वारसा, तामा, कब्जा, भेट, योजना, धारणाधिकार, भार, देणे, देणवण, मृत्युपत्रीत दाव, सुविधाधिकार, विवस्वत, लेखी करार किंवा शर्ती, सोडवक, त्याग किंवा वाटप यानाद्वारे इतर कोणत्याही प्रकारे, विक्री करार किंवा इतर कोणताही करार, विलेख, दस्तऐवज, लेखन, अभिहस्तांतरण विलेख, कागदपत्र, मृत्युपत्र, उत्तराधिकार, कुटुंब व्यवस्था/वडवोड, घटला, कोणत्याही न्यायालय किंवा महसूल किंवा वैधानिक प्राधिकरण किंवा लवादचे डिक्ली किंवा अदेश, निकाल किंवा विकास अधिकार किंवा एक्स्प्रेसआय/टीडीआर वापर याद्वारे किंवा अन्यथा कोणत्याही प्रकारे किंवा संभाव्य विकास किंवा त्यासंबंधी टीडीआर किंवा सदर जमीनीवर बांधकाम होणारे प्लॅट्स/पॉसर्स/युनिट्सवर च्यामागे कोणताही हिस्सा, हक्क, नामाधिकार, इस्टेट, हितसंबंध, दावा, लाभ, आक्षेप आणि/किंवा मागणी असल्यास किंवा त्याचा दावा असल्यास रशी सूचना लिखित स्वरूपात दस्तावेजी पुराव्यांसह निम्नव्हाक्षरीकारांना त्याचे कार्यालय मे. वाडिया घांटी अँड कं., चकील, सालिसिटर्स आणि नोटीरी, एन.एम. वाडिया विलिंडिंग, पहिला मजला, १२३, महात्मा गांधी रोड, फोर्ट, मुंबई ४०० ००१ येथे सर्व सूचनांचे लक्ष वेधण्यासाठी चिन्हांकित कु. रती पटनी या उद्देखासह rati.patni@wadiaghandy.com वर सदर प्रकाशनाच्या तारखेपासून १४ (चौदा) दिवसांच्या आत देणे आवश्यक आहे, कसूर केल्यास, कोणतेही असे दावे, हिस्सा, हक्क, नामाधिकार, हितसंबंध, लाभ, आक्षेप आणि/किंवा मागणी अस्तित्वात नसल्याचे गृहित धरले जाईल आणि/किंवा तसे जर काही असल्यास ते त्यागित आणि/किंवा सोडून दिल्याचे मानले जाईल.

वेधे वरील संदर्भित परिशिष्ट (सदर मालमतेचे वर्णन)

माहिती विभागणाऱ्या सीएस क्र. ५ (भाग) धारक जमीन मोजमापित १५२६.६४ चौरस मीटर्स सह सीएस क्रमांक १५ (भाग) आणि १६ (भाग) धारक तिचा लहान तुकडा जमीन मोजमापित १२५२.०७ चौरस मीटर्स किंवा आसपास, आदर्श नगर, वरळी कालनी, मुंबई - ४०००३० येथे स्थित सह त्यावरील विलिंडिंग क्र. ४२ चे ते सर्व भाग आणि विभाग आणि पुढील प्रमाणे सीमाबद्ध, म्हणजेच-

उत्तरेस किंवा त्यादिशेने : सी.एस. क्र. १५(भाग) आणि १६(भाग) धारक बाजूची झोपडपट्टी दक्षिणेस किंवा त्यादिशेने : १८.३० मीटर रुंद रस्ता पूर्वेस किंवा त्यादिशेने : आलील रस्ता पश्चिमेस किंवा त्यादिशेने: सी.एस. क्र. १५(भाग) धारक बाजूची झोपडपट्टी

दिनांकित १० मे २०२४,

रती पटनी

भागीदार

मे. वाडिया घांटी अँड कं.
चकील आणि सालिसिटर्स

१२३ एम. वाडिया विलिंडिंग, फोर्ट, मुंबई ४०० ०१३.

PUBLIC NOTICE

Notice is hereby to public in general on behalf of my client Anwar Ahmed Shaikh resident of Dudhwa Complex, F Wing, 9th Floor, Flat No. 904, Bellas Road, Mumbai Central, Mumbai-400008. That Shah Nawaz Ahmed Shaikh 2. Shahbaz Ahmed Shaikh 3. Arbaz Ahmed Shaikh have forcibly taken thumb impression of my client's father namely Jamil Akhtar Shaikh to create and fabricate documents of property lying in his name.

Any person deal with above said persons regarding property of Jamil Akhtar Shaikh, may do at their own risk and consequences.

M. A. KHAN
Advocate High Court
PODAR CHAMBER,
S A Bareilly Road,
Fort, Mumbai-400001

जाहीर नोटीस

सर्व लोकांस या नोटीसीद्वारे कळविण्यात येते की, गाव मोजे चंद्रप्राडा, ता. वसई व जि. पातघर, येथील सवई नं. १८९, हि. नं. १४, क्षेत्र ०.२२१५ आकारणी ३.२५ रु. पै. ह्या क्षेत्राबाबत असलेले जमीन मिळकतीच्या ७/१२ सदरील श्री अमर कृष्णा पेडणेकर ह्यांच्या मालकी व कब्जेवरीलतीची आहे. सदर मिळकतीबाबत श्री अमर कृष्णा पेडणेकर ह्यांच्याकडून आमच्या अशिलानी विकत देण्याचे मान्य व कबूल केलेले आहे. सदर मिळकत आमच्या अशिलानी विकत घ्यायची आहे व तसा व्यवहारही त्यांनी सुरू केलेला आहे. तरी सदर मिळकतीबाबत कोणाही इस्माचा अथवा संस्थेचा हक्क, अधिकार, वहिवाट, विक्री, गहाण, लिज, परवाना, बक्षीस, तारण, दावा, कब्जा, कुळवहिवदा, करार, हक्कसोड पत्र, वचनाचिद्दी, बोजा असल्यास तसे योग्य या लेखी पुराव्यासह खाली नमूद केलेल्या पत्त्यावर ही नोटीस प्रसिद्ध झाल्यापासून १४ दिवसांच्या आत कळवावे, अन्यथा तसा कोणाचाही हक्क, अधिकार किंवा हितसंबंध नाही व असल्यास तो सोडून दिला आहे असे समजून पुढील व्यवहार पूर्ण करण्यात येईल, याची कृपया नोंद घ्यावी.

अॅड. संदेश विपराज मिश्रा,
कार्यालय पत्ता :- एन विंग, प्लॉट नं. ००१, वृंदावन गाईन्स, डि.मार्टच्या जवळ, वसई रोड (पु), ता. वसई, जि. पातघर - ४०१२०९.
मोबाईल नंबर - ९८६०६८८३४०.

APPENDIX-16

MR. NAVIN GOKAL DAS DOCTOR, a member of Santacruz Ganesh Kripa C.H.S. Ltd., having address at Plot No.6D, Dattatray Road, Santacruz (West), Mumbai-400 054 and holding Flat No. A-302 in the 'A' Wing on the 3rd floor in the building of the Society, expired on 6th May 2023.

The Society hereby invites claims or objections from the heir or heirs or other claimants/objectors to the transfer of the right, title and interest of the deceased member in the shares and interest of the deceased member in the capital/property of the Society within a period of 15 (Fifteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the Society in such manner as is provided under the bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants/objectors, in the office of the Society / with the Treasurer of the Society between 10.00 A.M. to 6.00 P.M. from the date of publication of the notice till the date of expiry of its period.

Date: 11/05/2024
Place: Mumbai.
For Santacruz Ganesh Kripa C.H.S. Ltd Sd/- (Hon. Secretary)

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिहायलेशन प्रोसेस फॉर कॉर्पोरेट परसन्स) रेग्युलेशन, २०१६ च्या रेग्युलेशन ६ अन्वये)
मे. इंडिया स्टील वर्क्स लिमिटेडच्या धनकांच्या बाह्यीकरिता

संबंधित व्यक्ती

क्र.	कॉर्पोरेट कर्जदाराचे नाव	मे. इंडिया स्टील वर्क्स लिमिटेड
१	कॉर्पोरेट कर्जदाराचा स्थापनेची तारीख	१५.०४.१९८७
२	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण	आर.ओ.सी. - मुंबई
३	कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट आयडेंटिफिकेशन नंबर / लिमिटेड लायसन्सिलिटी आयडेंटिफिकेशन नंबर	एएन२४३१०एमएन१८७बीएलसी०४३१८६
४	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	नोंदणीकृत कार्यालय : इंडिया स्टील वर्क्स कॉम्प्लेक्स इनिट कॅम्पाऊड, कोपेली, महाराष्ट्र, भारत, ४१०२०३
५	कॉर्पोरेट कर्जदाराच्या वारसाला नदारी सुरू होण्याची तारीख	०८-०५-२०२४ (सूचना ०९-०५-२०२४ रोजीस प्राप्त)
७	नदारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	०५-११-२०२४
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नदारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. बृहन्नारायणदास सावना (आयबीबीआय/आयसीए-००१/आयपी-बी-०२६५२/२०२२-२०२३/१४११४)
९	बोर्डकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकाचा पत्ता आणि ई-मेल	पत्ता: विलिंडिंग क्र. ११, प्लॉट क्र. ५०५, रिजनीसी संमन, गणेश मॉडरि रोड, टिटावाडा (पु), कल्याण, जि. - ठाणे ४२१ ६०५, महाराष्ट्र, भारत. ईमेल आयडी - valabhawana@gmail.com irp.indiasteel@gmail.com
१०	अंतरिम निर्णय व्यावसायिकांची दखणवळण करण्याकरिता आपल्याकडचा पत्ता आणि ई-मेल	२०-०५-२०२४
११	दावे दाखल करण्यासाठी अंतिम तारीख	२०-०५-२०२४
१२	अंतरिम निर्णय व्यावसायिकांनी विहित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकांचे वर्ग, असल्यास	श्रेणीचे प्रकार ०
१३	एका कार्यालय धनकांचे प्राथमिक प्रतिनिधी म्हणून कृती करण्यासाठी उरलेल्या नदारी व्यावसायिकांची नावे (अल्पेक कार्यालय तीन नावे)	१. ०. २. ०. ३. ०.
१४	(ए) संबंधित धनकां आणि (बी) प्राथमिक प्रतिनिधींचे वरपत्तीत येथे उल्लेख आहेत.	ईमेल आयडी: irp.indiasteel@gmail.com

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण खडपीठ ने ०८-०५-२०२४ दिनांकित त्यांच्या आदेशानुसार मे. इंडिया स्टील वर्क्स लिमिटेड ची एक कॉर्पोरेट नदारी निकालन प्रक्रिया सुरू करण्याचे आदेश दिले. मे. इंडिया स्टील वर्क्स लिमिटेडच्या धनकांना याद्वारे नोंद क्र. १० समोतील पत्त्यावर अंतरिम निर्णय व्यावसायिकांकडे २५-०५-२०२४ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते. निवृत्त धनकांनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनके वकील, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून पुराव्यासह दावे सादर करू शकतात. दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल. अंतरिम निकालन व्यावसायिकांचे नाव आणि पत्ता श्री. बृहन्नारायणदास सावना आयबीबीआय/आयसीए-००१/आयपी-बी-०२६५२/२०२२-२०२३/१४११४ दिनांक: ११.०५.२०२४ ठिकाण: मुंबई

[नियम ८(६) चे तरतुदीकडे पहा]		[नियम ८(६) चे तरतुदीकडे पहा]		[नियम ८(६) चे तरतुदीकडे पहा]		
अ. क्रं.	कर्जदाराचे/सह-कर्जदाराचे/जामीनदाराचे नाव/कर्ज खाते क्रमांक	काही असल्यास ज्ञात बोजासह तारण मतेचा तपशील	धक्कावी रक्कम ₹	आरक्षित मूल्य (₹) इतरांर अनामत ठेवू	मालमतेच्या परीक्षणीत तारीख आणि वेळ	ई-तिलाव तारीख आणि वेळ
(१)	(बी)	(सी)	(डी)	(ई)	(फ)	(जी)
१.	फाल्गुन डायकार्बोनाईड इंडीयनियर्स (कर्जदाराचे), श्री. हरीश भिड्डे, श्री. माणिक प्रसाद जमना प्रसाद शुक्ला (जामीनदाराचे), श्री. माणिक प्रसाद शुक्ला (गहाणखंड), जॉर्ज खाते क्रमांक 340405000426/340460000009/340460000008	प्लॉट क्र. २०३, दुसरा मजला, चंद्रेश तपोवन सोप्राएस, लोहा हेवन, कांदिवली पूर्व, महाराष्ट्र, लुगा - ४२११२०४. क्षेत्रफळ ४९५ चौ.फूट	₹. ३९,७३,०८९/- (एकिल २५,२०२४)	₹. २२,००,०००/- ₹. २,००,०००/-	₹. १४,२०२४ ₹. ११,०० ते ₹. ११,०० ₹. ०२:०० पर्यंत	₹. ०७,२०२४ ₹. ११,०० ₹. ११,०० ₹. ०२:०० पर्यंत

ऑनलाईन तिलाव युआरएल लिंक - (<https://disposalhub.com>) मे. नेक्सझेन सोल्यूशन्स प्रायव्हेट लिमिटेड या ई-तिलाव एजन्सीच्या वेबसाईटवर आयोजित करण्यात येईल. तारणदार/नोटीसी यांना जून ०६, २०२४ रोजी मालमत्तावरील परीक्षणेसाठी तिलाव धक्कावी आणि पुढील व्याजासह रक्कम परतफेड करण्याची संधी देण्यात येत आहे. अन्यथा सदर तारण मालमत्तावरील परीक्षणेसाठी तिलाव देण्यात येईल.

संभाव्य बोलीदारांनी बघाणा रक्कम (ईएमडी) आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई ४०००९३ यांचेकडे डीमांड ड्राफ्ट (डीडी) (कॉलम ई पहा) जून ०६, २०२४ रोजी घ्यायची आहे. ०२.०० वाजणेपूर्वी सादर करावी आणि त्यानंतर त्यांनी त्यांचा प्रस्ताव फक्कत वर नमूद वेबसाईटमार्फत जून ०६, २०२४ रोजी घ्यायची आहे. पाहणीसंबंधित, ई-तिलावाच्या शर्ती व अटी किंवा निविदा सादर करण्याची संधी देण्यात येत आहे. अन्यथा सदर तारण मालमत्तावरील परीक्षणेसाठी तिलाव देण्यात येईल. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई ४०००९३ येथे जून ०६, २०२४ रोजी घ्यायची आहे. ०५.०० वाजणेपूर्वी सादर करता येतील. बघाणा रक्कम राष्ट्रीयकृत/व्यापक बँकेकडील डीडी/पीओ "आयसीआयसीआय बँक लिमिटेड" यांच्या नावे मुंबई येथे देणे सादर करावा.

मालमतेच्या परीक्षणेसाठी तिलाव देण्यात येईल. तारणदार/नोटीसी यांना जून ०६, २०२४ रोजी मालमत्तावरील परीक्षणेसाठी तिलाव देण्यात येईल. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई ४०००९३ येथे जून ०६, २०२४ रोजी घ्यायची आहे. ०५.०० वाजणेपूर्वी सादर करता येतील. बघाणा रक्कम राष्ट्रीयकृत/व्यापक बँकेकडील डीडी/पीओ "आयसीआयसीआय बँक लिमिटेड" यांच्या नावे मुंबई येथे देणे सादर करावा. पाहणीसंबंधित, ई-तिलावाच्या शर्ती व अटी किंवा निविदा सादर करण्याची संधी देण्यात येत आहे. अन्यथा सदर तारण मालमत्तावरील परीक्षणेसाठी तिलाव देण्यात येईल. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेकनो पार्क, सीझ गेट क्रमांक ०२ समोर, मरोल एमआयडीसी, अंधेरी पूर्व, मुंबई ४०००९३ येथे जून ०६, २०२४ रोजी घ्यायची आहे. ०५.०० वाजणेपूर्वी सादर करता येतील. बघाणा रक्कम राष्ट्रीयकृत/व्यापक बँकेकडील डीडी/पीओ "आयसीआयसीआय बँक लिमिटेड" यांच्या नावे मुंबई येथे देणे सादर करावा.

कोणतेही कारण न देता कोणताही किंवा सर्व बोली स्विकारणे किंवा नकारणेचा अधिकार प्राथमिक अधिकार्यांकडे राखीव आहे. विक्रीच्या विस्तृत शर्ती व अटीकरिता कृपया मेटा <https://www.icicibank.com/n4p4s>.

दिनांक : मे १०, २०२४
ठिकाण : मुंबई

प्राधिकृत अधिकारी
आयसीआयसीआय बँक लिमिटेड

THE GREAT EASTERN SHIPPING COMPANY LIMITED

Regd. Office: Ocean House, 134 - A, Dr. Annie Besant Road, Worli, Mumbai - 400 018.
CIN No.: L35110MH1948PLC006472; Tel. No.: +91 (22) 66613000; Fax No.: +1 (22) 24925900
Website: www.greatship.com; Email: corp_comm@greatship.com

STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2024

(₹ in crores)

CONSOLIDATED					STANDALONE					
Quarter Ended		Year Ended		Particulars	Quarter Ended		Year Ended			
31.03.2024	31.12.2023	31.03.2023	31.03.2024		31.03.2023	31.03.2024	31.03.2023			
(UNAUDITED)	(UNAUDITED)	(UNAUDITED)	(AUDITED)		(AUDITED)	(UNAUDITED)	(AUDITED)	(AUDITED)		
1497.33	1245.13	1455.98	5255.17	5690.46	Total income from operations	1154.86	996.18	1213.41	4164.79	4834.82
1491.31	539.67	697.50	2694.38	2553.54	Net Profit for the period (before tax, Exceptional and/or Extra ordinary items)	751.67	510.59	646.48	2396.59	2388.59
905.08	538.17	721.94	2614.18	2575.01	Net Profit for the period (after tax, Exceptional and/or Extra ordinary items)	726.73	487.77	632.32	2316.34	2352.01
899.66	528.59	699.62	2614.63	2613.13	Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	728.34	480.68	620.64	2318.70	2308.59
142.77	142.77	142.77	142.77	142.77	Paid-up Equity Share Capital (Face Value ₹ 10/- per share)	142.77	142.77	142.77	142.77	142.77
63.40	37.70	50.57	183.11	180.36	Reserves excluding revaluation reserves Earnings per share (of ₹ 10 each) (not annualised for the quarter)	50.90	34.17	44.29	162.25	164.74
63.27	37.62	50.47	182.74	180.00	(a) Basic	50.90	34.17	44.29	162.25	164.74
					(b) Diluted	50.80	34.10	44.20	161.92	164.41
					See accompanying notes to the financial results					

NOTES TO FINANCIAL RESULTS :

- The above financial results have been reviewed by the Audit Committee at their meeting held on May 09, 2024 and approved

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CHANGE OF NAME

NOTE
Collect the full copy of Newspaper for the submission in passport office.

I, VIPULKUMAR PREMJI SATRA HAS CHANGED MY NAME TO VIPUL PREMJI SATRA VIDE GAZETTE NO. (M-2432921). CL- 010

I, HITHERTO KNOWN AS DATTARAM VISHWANATH VISPUTE (OLD NAME) S/O VISHWANATH VITTHAL VISPUTE RESIDENT OF CHANDRAKANT KENI CHAWL, MARUTI NAGAR, NEAR NEW KALWA HIGH SCHOOL, KALWA WEST, THANE 400605, HAVE CHANGED MY NAME AND SHALL HEREAFTER BE KNOWN AS DATTARAM VISHWANATH DIXIT (NEW NAME). IT IS CERTIFIED THAT I HAVE COMPLIED WITH OTHER LEGAL REQUIREMENTS IN THIS CONNECTION. CL- 041

I HAVE CHANGED MY NAME FROM RIVAI KIRAN CHAVAN TO REEVA KIRAN CHAVAN AS PER AADHAR NO.: 6988 0415 4864. CL- 154

I HAVE CHANGED MY NAME FROM SIDDHI JINDAL TO SIDDHI RISHABH JINDAL AS PER AADHAR. CL- 253

I HAVE CHANGED MY NAME FROM RISHABH JINDAL TO RISHABH RAMAN JINDAL AS PER AADHAR. CL- 254

CHANGE OF NAME

I, MEHBOOB PASHA MASTAAN PASHA HAVE CHANGED MY NAME TO MEHBOOB MASTAAN SHAIKH VIDE AADHAR NO - 836646663266. CL- 341

I HAVE CHANGED MY NAME FROM PENTAYIA/PENTAYIA NARAYAN BOGA TO PENTAPPA NARAYAN BOGA AS PER AADHAR CARD. CL- 401

I DEWINT MOTHER OF MANOJ KUMAR RESIDENCE OF VILLAGE PARSIA, TEH BALLIA, DIST BALLIA, STATE UTTAR PRADESH, PIN 277001, HAVE CHANGED MY NAME FROM PENTAYIA/PENTAYIA NARAYAN BOGA TO PENTAPPA NARAYAN BOGA AS PER AADHAR CARD. CL- 401

I RAMASHANKAR FATHER OF MANOJ KUMAR RESIDENCE OF VILLAGE PARSIA, TEH BALLIA, DIST BALLIA, STATE UTTAR PRADESH, PIN 277001, HAVE CHANGED MY NAME FROM RAMASHANKAR TO RAMASHANKAR SAHU VIDE AFFIDAVIT DATED 09 MAY 2024 BEFORE ADVOCATE AND NOTARY SURINDAR KUMAR KHAJURIA UDHAMPUR (U&K) COURT. CL- 501 A

I HAVE CHANGED MY NAME FROM DIVYA RAMESH SHETTY TO DIVYA ADARSH SHETTY AS PER MAHARASHTRA GOVT. GAZETTE (M-2441081). CL- 601

I HAVE CHANGED MY NAME FROM SHILPA SATYASAI RAWLO TO MRS. SHILPA SATYASAI PRASAD RAWLO AS PER AFFIDAVIT. CL- 649

I HAVE CHANGED MY NAME FROM SANJAY RATILAL KANZARIYA (OLD NAME) TO SANJAY KANZARIYA (NEW NAME) AS PER DOCUMENT. CL- 701

I HAVE CHANGED MY NAME FROM KAMMU NARENDRA SONKAR TO KAMMU NARENDRA SONKAR AS PER GOVT. OF MAHA. GAZETTE NO: (M-2435597), PAGE NO. 65, DATED: MAY. 09 TO 15, 2024. CL- 801

I HAVE CHANGED MY NAME FROM RISHAB NARENDRA SONKAR TO RISHAB NARENDRA SONKAR AS PER GOVT. OF MAHA. GAZETTE NO: (M-2435249), PAGE NO. 43, DATED: MAY. 09 TO 15, 2024. CL- 801 A

I SACHIN THAKUR S/O OF HEERACHAND THAKUR FLAT NO. 502, POPPY, BLDG NO.11, PANVELKAR BHOOMI, BADLAPUR (E), MUMBAI-421503, HAVE CHANGED MY NAME TO SACHIN HEERACHAND THAKUR FOR ALL FUTURE PURPOSES. CL- 912

I HAVE CHANGED MY NAME FROM SHAHIN ISMAIL KHAN TO KHAN SHAHIN KAUSAR ISMAIL AS PER AFFIDAVIT. CL- 999

I HAVE CHANGED MY NAME FROM NAVEENKUMAR RAJENDRAPRASAD GUPTA TO NAVEEN KUMAR GUPTA AS PER AADHAR CARD NO XXXX XXXX 5316. CL- 1001

I HAVE CHANGED MY NAME FROM RESHMA NAVEENKUMAR GUPTA TO RESHMA NAVEEN KUMAR GUPTA AS PER AADHAR CARD NO XXXX XXXX 5363. CL- 1001 A

PUBLIC NOTICE

NOTICE is hereby given for and on behalf of and as per instructions of my client for the purpose of investigation of Title to the property described in the Schedule written hereunder. If anyone has any claims, share, right, title in respect of the Scheduled property, the same be informed in writing with supporting authenticated documents within 14 days from date of publication of this Notice, failing which my client shall consider that title to the Scheduled property is clear and marketable and free from any encumbrances whatsoever.

Schedule of the Property

All that piece and parcel of the land admeasuring 1065 sq. mts., bearing Tike No. 23, City Survey No. 91/2, situated at Dada Patil Wadi, Gokhale Road, Thane (West), Taluka and District Thane being within the limits of Thane Municipal Corporation, Registration District and Sub-District Thane.

Thane
Dated: 10/05/2024 Sd/-
101, Aishwarya Laxmi Apts., Maharshi Adv. Deepali R. Patil
Karve Road, Opp. Namdev Wadi Hall, Advocate
Thane (W) 400 602.

NOTICE

BASF India Ltd.
Registered Office : C-101, 247 Park, L.B.S. Marg, Vikhroli, (West), Mumbai-400083, Maharashtra.

Notice is hereby given that the certificate[s] for the undermentioned securities of the Company have been lost/misplaced and the holder[s] of the said securities/applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this notice, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] (and Jt. Holder[s], If any)	Kind of Securities And Face Value	No. of Securities	Distinctive Number[s] From To
Annapoorna	Shares	121	31666565-31666685
J. Seroa	5 Lacs.		

Matunga Mumbai 11/05/2024
Place Date

SB भारतीय स्टेट बैंक
State Bank of India

[Rule 8(1)] **PHYSICAL POSSESSION NOTICE** (for immovable property)

Whereas, The undersigned being the Authorised Officer of the State Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 30.07.2022 calling upon the Borrower to MR. SUNIL GOPU RATHOD A/c No. 40881632154 repay the amount mentioned in the notices aggregating Rs. 18,63,413.00/- (Rupees Eighteen Lacs Sixty Three Thousand Four Hundred Thirteen Only) as on 05.08.2022 with further interest, Cost Charges, etc. within 60 days from the date of receipt of the said notice. The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below belonging to MR. SUNIL GOPU RATHOD in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rules on the 08th of May of the year 2024.

The borrower/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the State Bank of India for an amount of Rs. 18,63,413.00/- with interest, cost and incidental charges thereon. The Borrower's attention is invited to provisions of Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property:
305, SAIKRUPA PT, MAMDAPUR KARJAT RAIGAD.
Dated: 08.05.2024 Sd/-
Place: Karjat, Raigad Authorised Officer
State Bank of India

POSSESSION NOTICE
(for immovable property)

Whereas, The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13.07.2022 calling upon the Borrower(s) **GANESH VASUDEW KARPE AND SWATI GANESH KARPE** to repay the amount mentioned in the Notice being **Rs. 19,54,098.57 (Rupees Nineteen Lakhs Fifty Four Thousand Ninety Eight And Paise Fifty Seven Only)** against Loan Account No. **HLLTHN00436045** as on 13.07.2022 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 07.05.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 19,54,098.57 (Rupees Nineteen Lakhs Fifty Four Thousand Ninety Eight And Paise Fifty Seven Only)** as on 13.07.2022 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT BEARING NUMBER I-405 ADMEASURING CARPET AREA OF 26.94 SQUARE METERS AND BALCONY ADMEASURING 4.14 SQUARE METER ON THE 4TH FLOOR IN THE "TYPE-C" IN BUILDING KNOWN AS "IVY", IN THE RESIDENTIAL PROJECT KNOWN AS "LABDHI GARDENS", SITUATED AT REVENUE VILLAGE OF DAHIWALI TARF WAREDI, TALUKA KARJAT, DISTRICT RAIGAD, RAIGAD-410101, MAHARASHTRA.

Sd/-
Date : 07.05.2024 Authorised Officer
Place: RAIGARH INDIABULLS HOUSING FINANCE LIMITED

इंडियन बैंक **Indian Bank**
ALLAHABAD

BANDRA (W) BRANCH
143 PALLINE SISTERS' SOCIETY, WATERFALL ROAD, BANDRA (W), MUMBAI-400050
PHONE : 022-26439340, 022-26439341, IFSC : IDIB000B602
E-mail : bandrawest@indianbank.co.in

POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)
[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas : The undersigned being the Authorised Officer of Indian Bank under The Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (12) read with Rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 30.12.2023 calling upon the borrower Mrs. Rizwana Abdul Aziz Feroqui (Borrower & Mortgagee) to repay the amount mentioned in the said notice being Rs. 48,73,324/- (Rupees Forty Eight Lakhs Seventy Three Thousand Three Hundred and Twenty Four only) along with interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 & 9 of the said rules, on this 6th May 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 48,73,324/- (Rupees Forty Eight Lakhs Seventy Three Thousand Three Hundred and Twenty Four only) and interest and other charges thereon from date of demand notice.

The borrower's attention is invited to the provisions of sub-section (8) of section 13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable Property :

Flat No. B-025 admt about 835 sq.ft. built up area and Flat No. B-026 admt about 615 sq.ft. built up area in B Wing, on 2nd Floor in the building known as Al-Majid Complex constructed on land bearing Survey No. 25, Hissa No. 1, situated, lying and being at Village-Kausa, Mumbra, Thane-400612.

Boundaries of the flat :
On or towards East : C Wing
On or towards South : A Wing
On or towards West : Wafa Tower
On or towards North : Wafa Tower

Sd/-
Date : 06.05.2024 Authorised Officer
Place : Mumbai Indian Bank

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my clients i.e. (1) MR. MOHAN DEVI PATEL & (2) MR. MAHESH DEVI PATEL are owners in respect of the Residential Premises bearing Flat No. 10, located on the 3rd Floor of the Building known as "Kanchan" of "Kanchan Villa (Mulund) Co-operative Housing Society Ltd." (Registration No. BOM / HSG / 4953 of 1976 dated 20/10/1976) (hereinafter referred to as "the said Society"), situated at Dr. R. P. Road, LIC Colony, Mulund (West), Mumbai - 400 080 (hereinafter referred to as "the said Premises") together with Five fully paid up shares of Rs. 50/- each of the said Society bearing Distinctive Nos. 46 to 50 (both inclusive) incorporated in the Share Certificate No. 10 (hereinafter referred to as "the said Shares"). The chain of documents in respect of the said Premises are (I) The First Agreement dated 1st May 1975 was executed between MESSRS DEVI SHAMJI PATEL AND CO. and SHRI SHAMJI KHIMJI PATIL, (II) The Second Agreement i.e. Agreement for Sale and Transfer dated 21st February 1981 was executed between SHRI SHAMJI KHIMJI PATEL and SMT. PANIBEN DEVI PATEL. The said SMT. PANIBEN DEVI PATEL died intestate on 22nd September 2019 leaving behind her (1) MR. PURSHOTTAM DEVI PATEL (son), (2) MRS. KANCHAN LAXMIDAS PATEL (Before Marriage: KANCHAN DEVI PATEL) (married daughter), (3) MR. NARENDRA DEVI PATEL (son), (4) MR. MOHAN DEVI PATEL (son) & (5) MR. MAHESH DEVI PATEL (son) as her only heirs and next of kin according to the provisions of the Hindu Succession Act, 1956 by which she was governed at the time of her death. SHRI DEVI SHAMJI PATEL husband of the said late SMT. PANIBEN DEVI PATEL predeceased her on 06th February 2017 AND (III) The Third Agreement i.e. Deed of Release dated 01st February 2024 was executed between the said (1) MR. PURSHOTTAM DEVI PATEL, (2) MRS. KANCHAN LAXMIDAS PATEL (Before Marriage: KANCHAN DEVI PATEL), (3) MR. NARENDRA DEVI PATEL in favour of (1) MR. MOHAN DEVI PATEL & (2) MR. MAHESH DEVI PATEL.

If any person's claiming any shares and interest through Late SMT. PANIBEN DEVI PATEL in respect of the said Premises or having any right, title, interest, claim/s or demand upon or against or in respect of the said Premises or any part thereof including but not limited either by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, predecessor-in-title, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s however, family arrangement/ settlement, decree or order of any Court of law or any other authority, contracts, agreements, development right/s or otherwise of whatsoever nature are hereby required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from encumbrances.

Sd/-
Mumbai, Dated this 11th day of May 2024. VIKAS THAKKAR
Advocate High Court
401/402, Sainath House, B.P.S Cross Road No. 1,
Near Sharon School, Mulund (West), Mumbai - 400 080.

HDB Financial Services Limited Ground Floor, Zenith House, Keshavrao Khadye Marg, Mahalaxmi, Mumbai - 400034
Tel. No.: +91 22 49116300

FINAL AUCTION CUM SALE NOTICE FOR GOLD ORNAMENTS

The borrower(s) (whose details are provided in the table herein below), in particular, and the public, in general, are hereby informed that the below mentioned accounts are overdue, and the borrowers/account holders have not responded/complied with the communication, and notice sent by HDB Financial Services Limited (the "Company") requesting the borrower to clear his/her/their dues as per the documents in respect of the below mentioned loan signed/accepted by the borrower(s) (such documents, collectively "loan agreement") and therefore defaulted in terms thereof. The Company has in exercise of its rights as a pledgee, decided to enforce the pledge and therefore hold a public auction of the gold ornaments pledged to the company as security for the loan for the purpose of selling the same and realizing/recovering the dues owed by the borrower(s) to the company. The auction will be conducted on/after 16-05-2024 at the below mentioned local branch of HDB Financial Services Limited from 11.00 am onwards on the date and branches mentioned in the below table:-

Loan No	Customer Name	Date of Loan	Overdue Amount ₹	Branch Name
31626690	Moin Razzak Bagwan	15-02-2023	74364	Ahmednagar
32395793	Jayashri Somnath Mehrete	13-03-2023	21734	Ahmednagar
40428405	Sandip Ravaasheb Adhva	21-10-2023	7396	Ahmednagar
42948841	Pradip Satram Lokhande	04-12-2023	21134	Ahmednagar
38376220	Gajanan Marotirao Bansod	27-08-2023	9311	Amravati
41309600	Mohammadfaheem Mohammad Mustakim	10-11-2023	19307	Amravati
41679359	Sachin Jaising Gulhane	16-11-2023	79086	Amravati
32938472	Anjubi Santosh Madavi	28-03-2023	7612	Gondia
34823027	Iftekhar Mukhtar Sayyad	26-05-2023	42370	Jalna
38904532	Shubham Raju Sisode	11-09-2023	23349	Jalna
12306403	Shahzade Wahab Shaikh	29-08-2020	49163	Jalna
35060675	Vishal Vilas Patil	19-06-2023	11592	Kolhapur
39452209	Vijay Harinarayan Singh	26-09-2023	10341	Kolhapur
26150320	Satam Jyotsna Vishal	27-07-2022	23962	Mumbai-Khar Relationship
31221273	Prachi Santosh Bacche	31-01-2023	30776	Mumbai-Malad
38233833	Yakub Khan	23-08-2023	24050	Mumbai-Malad
38235046	Yakub Khan	24-08-2023	50157	Mumbai-Malad
23636629	Nilesh Tukaram Dhanawade	30-04-2022	62941	Mumbai-Tardeo
41154903	Prem Mishra	07-11-2023	20130	Mumbai-Vasai
41103844	Prashant Anant Wadkar	06-11-2023	27219	Pune-Hadapsar Relationship

The auction shall be conducted on an "AS IS WHERE" and "AS IS WHAT IT" basis and the Company is not making and shall not make any representation or warranties as regards the quality, purity, caratage, weight or valuation of the said gold ornaments. It shall be the sole and absolute responsibility of the potential purchaser to verify, examine and satisfy themselves about the quality, purity, caratage, weight or valuation of the said gold ornaments prior to placing their bid and for such purpose it shall be open to potential purchasers to examine, at their sole cost and expense, and at the address set out herein above, the gold ornaments whether with or without expert advice 45 minutes prior to the time stipulated for the conduct of the auction. All the bid shall be subjected to such minimum reserve price as the company may deem fit to fix in its regards. The auction process and sale (if any) pursuant to such auction shall be subjected to such further terms and condition as the company may at sole discretion deem fit to impose.

If the borrower(s) mentioned above pays the amount due to the Company in terms of the loan agreement in his individual loan account in full before the auction as mentioned above, the pledged ornaments securing the said loan may be withdrawn from the said auction without further notice. Please note that it is the absolute discretionary power of the undersigned authorized officer of the company, either to postpone or to cancel the auction proceeding without prior notice and without assigning any reason thereof and to reject any or all the bids or offer without assigning any reason for the same.

Place : MAHARASHTRA Authorised Officer
Date : 11-05-2024 (HDB Financial Services Ltd)

POSSESSION NOTICE
(for immovable property)

Whereas, **INDIABULLS HOUSING FINANCE LIMITED ("IHFL")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated 01.04.2022 calling upon the borrower(s), the guarantor(s) and the mortgageor(s) **SUKESH S. KAMBLE AND SARIKA SUKESH KAMBLE** against LAN No. **HHLVSH00499015** to repay the amount mentioned in the said notice being a sum of **Rs. 22,23,271.51 (Rupees Twenty Two Lakhs Twenty Three Thousand Two Hundred Seventy One and Paise Fifty One Only)** as on 31.03.2022 in respect of the said Facility with further interest thereon and penal interest from 01.04.2022 till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **IHFL** has vide Assignment Agreement dated 01.12.2022 assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgageor(s) arising out of the facilities advanced by **IHFL** to borrower(s)/ guarantor(s)/mortgageor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as **Trustee of Arcil-CP5-II, Trust ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **IHFL** and **Arcil** shall be entitled to institute/continue all and any proceedings against the borrower(s)/guarantor(s)/mortgageor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/mortgageor(s) for the said facilities availed by them.

The borrower/guarantors/mortgageor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantors/mortgageor(s) in particular and the public in general that the undersigned being the Authorized Officer of **ARCIL** has taken **Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on 07.05.2024.

The borrower/guarantor(s)/mortgageor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **ARCIL** for a sum of **Rs. 30,03,003.40 (Rupees Thirty Lakhs Three Thousand Three and Paise Forty Only)** as on 06.05.2024 in respect of the said Facility with further interest at contractual rate from 07.05.2024 till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers'/guarantors'/mortgageors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

Property owned by : **SUKESH S. KAMBLE AND SARIKA SUKESH KAMBLE**
RESIDENTIAL PERMISES BEARING FLAT NUMBER 504 ADMEASURING 24.720 SQUARE METER OF CARPET AREA IN B WING ON THE 6TH FLOOR OF THE BUILDING KNOWN AS "ASTER" IN THE BUILDING PROJECT KNOWN AS "AKSHAR EMPERIA GARDEN" CONSTRUCTED ON LAND BEARING SURVEY NUMBER 22, HISSA NUMBER-0, SITUATED AT VILLAGE KARADE KHURD, TALUKA PANVEL, DISTRICT RAIGAD, RAIGAD-410220, MAHARASHTRA.

Sd/-
Date : 07.05.2024 Asset Reconstruction Company (India) Limited
Place : RAIGAD (Trustee of Arcil-CP5-II, Trust)

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s India Steel Works Limited
2. Date of incorporation of Corporate Debtor	15/04/1987
3. Authority under which Corporate Debtor is incorporated/registered	RoC-Mumbai
4. Corporate Identity Number of Corporate Debtor	L24310MH1987PLC043186
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Address: India Steel Works Complex Zenith Compound, Khopoli, Maharashtra, India, 410203
6. Insolvency Commencement Date in respect of the Corporate Debtor	08-05-2024 (Intimation received on 09-05-2024)
7. Estimated date of closure of Insolvency Resolution Process	05-11-2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Vallabh Narayandas Sawana (IBBI/IPA-001/IP-P-02652/2022-2023/14114)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Building No. 11, Flat No. 505, Regency Sarvam, Ganesh Mandir Road, Tivola (E), Kalyan, District-Thane 421 605, Maharashtra, India. Email ID: vallabh.sawana@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	ip.indiasteel@gmail.com
11. Last date for submission of claims	25-05-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) Nil
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	1. NIL 2. NIL 3. NIL
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Email ID: ip.indiasteel@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Corporate Debtor M/s India Steel Works Limited on 08-05-2024.

The creditors of M/s India Steel Works Limited, are hereby called upon to submit their claims with proof on or before 25-05-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Date: 11-05-2024
Mr. Vallabh Narayandas Sawana Place: Mumbai
IBBI/IPA-001/IP-P-02652/2022-2023/14114

SEEPZ BRANCH : Santacruz Electronics Export Processing Zone, Marol, Andheri East, Mumbai, Maharashtra 400096
Email : bmsmro1490@centralbank.co.in